

(a) whether the seed industry is proposed to be governed by the Industries (Development and Regulation) Act, 1951 in order to treat it at par with other priority sector industries for expenditure on research and development;

(b) if not, the reasons therefor; and

(c) the other benefits proposed to be given to the seed industry for export earnings?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) and (b). The Seed industry is not included in the schedule 1 to the Industries (Development and Regulations) Act 1951. However, the production of certified high yielding hybrid seeds and hybrids of plantlets developed through plant tissue culture has been recognised as a high technology area, and has been included, in 1986, in the Appendix I to Industries (Development and Regulation) Amendment Act 1973 for participation by MRTP/FERA companies.

(c) Under the New Policy on Seed Development the following benefits have been given to seed industry for export earnings:

(i) (a) Pre-shipment credit upto 180 days is allowed at 9.5% rate of interest per annum.

(b) Beyond 180 days and in all upto 270 days, with the prior approval of Reserve Bank of India, the rate of interest is 11.5% per annum.

(c) Post-shipment credit is also allowed at 9.5% per annum.

(ii) Cash compensatory support at

the rate of 10% on the exports of seeds is allowed.

Beside, the seed industries who pay income tax can avail the benefits provided under Section 80 HHC of the Income Tax Act 1961 which exempts 100% of export earnings from the payment of income tax.

Tackling Pesticides Adulteration Problem in Andhra Pradesh

8043. SHRI T. BALA GOUD:
SHRI V. SOBHANADREESWARA RAO:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether manufacturers and dealers of Pesticide/Insecticide are manufacturing and dumping sub-standard material in market in Andhra Pradesh;

(b) if so, whether Government of Andhra Pradesh has approached Union Government with a draft quality control order for tackling pesticides adulteration problem;

(c) if so, the likely date by which the control order is likely to be issued as requested by Government of Andhra Pradesh; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) The Government has not received any reports to this effect.

(b) The Government of Andhra Pradesh sought the concurrence of the Central Government to issue an Order, namely, 'The Pesticides (Quality Control) Order 1988', under Section 3 of the Essential Commodi-

ties Act, 1955.

(c) and (d). Since the matters, envisaged to be regulated by the proposed special Order of the Government of Andhra Pradesh are adequately covered under the Insecticides Act, 1968, the State Government has been advised that the issuance of the said Order would not serve much purpose.

Remunerative Price of Oilseeds

8044. SHRIMATI BASAVARAJES-WARI:
SHRI G.S. BASAVARAJU:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether National Dairy Development Board has intensified its efforts to help oilseed growers to get remunerative prices;

(b) whether Government have set up a Market Intervention Fund to help National Dairy Development Board; and

(c) if so, the other steps being taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) and (b). Yes, Sir. In pursuance of the Integrated Policy announced by Government, National Dairy Development Board (NDDB) was appointed as the Market Intervention Agency to maintain the wholesale prices of edible oils, at levels which give incentive to farmers and are yet reasonable to consumers. NDDB and seven State Oilseed Growers' Cooperative Federations financed by NDDB have accordingly purchased oilseeds and edible oils of the value of about Rs. 300 crores to be supplied to the market in the lean season to moderate prices

for consumers.

It has been decided to built up a market intervention fund of Rs. 30 crores by NDDB to meet possible losses from market intervention operations in edible oils and oilseeds.

(c) The Government have arranged a concessional line of credit from Reserve Bank of India for NDDB's market intervention operations.

Production of Cotton

8045. SHRIMATI BASAVARAJES-WARI:
SHRI SHANTILAL PATEL:

Will the Minister of AGRICULTURE be pleased to state the details of production of cotton during current season i.e. upto March, 1989, state-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): The final estimates of production of cotton for 1988-89 are yet to be received from the States. However, according to present assessment, total production of cotton in the country during the current year is likely to be around 80 lakh bales.

Vacancies in Non-teaching Cadres in KVS

8046. SHRI MANIK REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there are a large number of vacancies in different non-teaching cadres of Kendriya Vidyalaya Sangathan which have not been filled up;

(b) if so, the reasons thereof; and